

(29)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

CP. No. 242 of 1997  
in  
OA. No. 2729 of 1991

New Delhi, this 22nd day of September, 1997.

HON'BLE DR JOSE P. VERGHESE, VICE CHAIRMAN (J)  
HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

Suresh Prasad  
S/o Shri Pujan Prasad  
Electric Shunter (E.T.) under  
Traction Foreman  
Northern Railway  
Tundla. .... Petitioner

By Advocate: Shri B. S. Mainee

versus

1. Shri S. P. Mehta  
General Manager  
Northern Railway  
Baroda House  
NEW DELHI.
2. Shri M. N. Chopra  
The Divisional Railway Manager  
Northern Railway  
ALLAHABAD. .... Respondents

By Advocate: Shri R. L. Dhawan

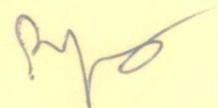
O R D E R (ORAL)

Dr Jose P. Verghese, VC (J)

The counsel for the petitioner says the appropriate orders in pursuant to our order dated 27.2.97 has been passed except that the fixation of pay in the appropriate scale is yet to be fixed. The counsel for the respondents says that the same would be done within three weeks of the

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receipt of a copy of this order, and on the basis  
of said said statement, this CP is disposed of.  
Notices discharged.



(K. MUTHUKUMAR)  
MEMBER (A)



(DR JOSE P. VERGHESE)  
VICE CHAIRMAN (J)

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